	Ţ									2	3	4
6.	Chandigarh	• ,			•	•	•	-	•	. 3	ī	6
7.	Dad a & Nag	a, Ha	veli		•	•	•.		. •	• •	r	2
9.	Delhi .						•	•		81	19	7
9.	Goa, Daman d	& Diu	١.				•			3	• 10	4
10.	Gujarat '.		1.v.			•	•.	٠,	14	115	82	69
11.	Haryana .		• .						٠.	59	46	46
12.	Himachal Prac	desh			•					5	5	12
13.	Jammu & Kar	shmir			•.		٠,			to-	8 ·	5
14.	Ka <sub>7</sub> nataka	. ;	.^∎	٠.					•	65	49	69
15.	Kerala .	• ,	•	:	•	•	:	٠.	٠.	22	21	24
16.	Madhya Prade	sh	٠.	•	٠.		•			30	36	39
17.	Maharashtra		•	. •	•		<i>:</i>	٠.	•	171	140	134
18.	Nagaland .	•	10 gr	٠.				•		2	2	
19.	Orissa .	• .		•		٠,	•			14	15	25
20.	Pondiche: ry	•	٠.	٠.					•	3	3	12
21.	Punjab .		•		•		.•		٠	169.	94	72
22.	Rajasthan		•					: .	•	25	25	38
23.	Sikkim .		٠.		•			•.			2	
14.	Tamil Nadu			•						76	85	177
5-	Tripura .	•				•	• ,		•		I	
6.	Uttar Pradesh					•	•		•	98	80	79
7.	West Bengal									71	93	51
28.	State not indicated/more								•	5	, 3	
	than one state	•									7	. =
	<del>-</del>			٠.	-		1	Cotal	:	1075	905	985

## Tjnvtestment in Industries

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952. SHRI K. VASUDEVA PANICKER; Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that new investment is being made only in chemicals and electronics industry and not in other industrial fields;
  - (b) if so, the reasons therefor; and
- (c) the steps Government  $ar_e$  taking to encourage investment  $i_n$  other industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No Sir.

## (b) Does not arise.

(c) Investment decisions in various industries are generally encouraged by factors like changes in industrial licensing and import policies, price and distribution policies as well .as monetary and fiscal incentives.

## Rohtas Industries Dalmia Nagar, Bihar

- 953. SHRI MARUTI DHYANOO MANE (PATIL); Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that employees of Rohtas Industries Limited, Dalminanagar (Bihar) have not yet been paid even a single instalment of their arrears of pay despite the

- (b) if so, what are the reasons thereof;
- (c) whether it is also a fact that Bihar Government propose to take over the management of thi<sub>a</sub> factory in collaboration with private companies;
- (d) if  $_s$ o, what  $i_s$  the progress made so far  $i_n$  this regard; and
- (e) if not, what action Government is taking to re-open the said Industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL. DEVELOPMENT (SHRI ARUNACHALAM): (a) By an order dated the 5th February 1986, the Supreme Court has directed the management of RIL to pay arrears of salaries and wages to workers in three instalments, the first before March 15, 1986, the second before May 15, 1986 and the third before 15th July 1986. According to information received from the Government of Bihar, the first instalment had not been paid by March 15, 1986 when it became due.

- (b) The management of RIL in their Civil Misc. Petition in the Writ Petition No. 5222(1985 before the Supreme Court had stated that the respondent company had not succeed ed in its efforts for raising funds for making payments in accordance with the order of the Supreme Court dated 5.2.1986.
- (c) and (d) There is no such speci fic proposal of Bihar Government under consideration of the Central Government.
- (e) A viability study of Rohtas Industries Limited has recently been undertaken by a team consisting of the representatives of concerned banks and financial institutions and the Government of Bihar to consider

the feasibility of reopenng of the undertaking.

to Questions

## Kecruitment of geologists by u.\uc

- 954. SHRI DHARAM CHANDER PRASHANT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether it is a fact that the geologists recruited by the ONGC against advertisement No. 5/80 were offered Class II posts, though the advertisement was for Class I posts;
- (b) whether it is also a fact that by this action, the recruitment and pro motion regulations were flouted:
- (c) whether it is also a fact that this batch was not absorbed against Class I posts whereas batches of 4J81 and 5|82 were absorbed against Class I posts though they were recruited much later:
- (d) whether it is also a fact that this anomaly created frustration amongst those officers whose rights were ignored;
- (e) whether it is also a fact that frustration again came when the first batch was again split to benefit half of the officers of the betfch while the other half of officers was absorbed as Class I, doing grave injustice to other officers: and
- (f) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS ("SHRI CHANDRA SHEKHAR SINGH); (a) Yes. Sir. 60 selected candidates, out of those wh<sub>0</sub> responded to advertisement No. 5780, were offered the post of Assistant Geologists against available vacancies. Thi<sub>s</sub> was done as vacancies for the posts of Geologists were not available. 46 of these 60 candidate^ availed themselves of this offer, but three of them resigned subsequently and 43 continued.